

[Translation]

SHRI BHAGWAN SHANKAR RAWAT : My imputation is that the Central Government has been keeping the report of the Jaswant Singh Commission in cold storage for the last 10 years. The then Prime Minister Shrimati Indira Gandhi had set up the Jaswant Singh Commission to inquire into the demand of setting up of the benches of the various High Courts in the country. The Commission, before submitting his report had discussions with the concerned Chief Justices of the High Courts, and the Chief Ministers ...*(Interruptions)*. Besides it discussions were also held with the people of the different sections of the society. The Uttar Pradesh Government had given an undertaking to the Commission to be the expenditure on setting up of the bench of Allahabad High Court. It has also been mentioned in the report. Then why the delay in implementing the report of the Jaswant Singh Commission is being done on the pretext of again eliciting the opinion of the Chief Justice of the Allahabad High Court and the Chief Minister of Uttar Pradesh...*(Interruptions)*. At the time of setting up of the Commission Shrimati Indira Gandhi had made a promise that the report of the Commission will be implemented in toto. Now there is a talk of changing the place as suggested by the Commission under political pressure. Earlier the High Court was at Agra due to being the nerve centre of the revolutionaries, the Britishers had transferred it to Allahabad.. *(Interruptions)*. After independence, it was expected that the High Court will be reinstated at Agra. However, it could not be done but now a conspiracy is being hatched to deprive it of even a bench. Therefore, my submission is that instead of indulging in political manoeuvring, the recommendations of the Jaswant Singh Commission should be implemented and a bench should be set up at Agra for Western Uttar Pradesh...*(Interruptions)*.

13.00 hrs.

[English]

SHRI LOKNATH CHOUDHURY (Jagatsinghpur) : The Newspaper Association of India has given a call not to publish newspapers on the 27th April, 1995 as a mark of protest against the Government's decision to control the prices of newsprint. The prices of newsprint are almost double, as a result of which no newspaper will be able to continue printing of their newspapers. The Government, instead of fixing the prices of newsprint, has given a free hand to the indigenous producers of paper to increase the price without any rhyme or reason. Therefore, the Government should immediately intervene to call the Newspaper Association of India for a discussion and intervene in a manner to create a condition whereby the printing of newspapers is not stopped on the 27th April, 1995.

13.01 hrs.

PAPERS LAID ON THE TABLE

Proclamation dated 4th April, 1995 revoking the earlier Proclamation issued on 28.3.1995 in relation to the State of Bihar

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : On behalf of Shri S.B. Chavan, I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 4th April, 1995 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier Proclamation issued by him on the 28th March, 1995 in relation to the State of Bihar, published in Notification No. G.S.R. 327(E) in Gazette of India dated the 4th April, 1995, under article 356(3) of the Constitution.

[Placed in Library. See No. LT 7406/95]

Annual Report and Review on the working of Building Materials and Technology Production Council, New Delhi, for 1993-94 and a Statement showing reasons for delay in laying these Papers.

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRIMATI SHEILA KAUL) : I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7407/95]

Notification under Essential Commodities Act, 1955

THE MINISTER OF FOOD (SHRI AJIT SINGH) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:
 - (i) The Sugar (Price Determination for 1974-75 Production) Amendment Order, 1995 published in Notification No. G.S.R. 76 (E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.

- (ii) The Sugar (Price Determination for 1975-76 Production) Amendment Order, 1995 published in Notification No. G.S.R. 77(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.
- (iii) The Sugar (Price Determination for 1976-77 Production) Amendment Order, 1995 published in Notification No. G.S.R. 78(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.
- (iv) The Sugar (Price Determination for 1977-78 Production) Amendment Order, 1995 published in Notification No. G.S.R. 79(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.
- (v) The Sugar (Price Determination for 1978-79 Production) Amendment Order, 1995 published in Notification No. G.S.R. 80(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.
- (vi) The Sugar (Price Determination for 1979-80 Production) Amendment Order, 1995 published in Notification No. G.S.R. 81(E)/Ess.Com./Sugar in Gazette of India dated the 22nd February, 1995.

[Placed in Library. Sec No. LT 7408/95]

Notification under Bureau of Indian Standards Act, 1986 and Annual Report and Review on the working of National Cooperative Consumers' Federation of India, Ltd; New Delhi for 1993-94 and a Statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : On behalf of Shri Buta Singh, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986 :
 - (i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulation, 1994 published in Notification No. BIS/EC/REG/3 in Gazette of India dated the 12th April, 1994.
 - (ii) The Bureau of Indian Standards (Powers and Duties of Director General) Amendment Regulations, 1994 published in Notification No. BIS/EC/REG/5 in Gazette of India dated the 23rd September, 1994.
 - (iii) The Bureau of Indian Standards (Certification) Amendment Regulations, 1994 published in Notification No. BIS/3EC/REG/6 in Gazette of India dated the 27th September, 1994.
 - (iv) The Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Amendment Regulations, 1994 published in Notification

No. BIS/EC/REG/8 in Gazette of India dated the 23rd September, 1994.

- (v) The Bureau of Indian Standards (Amendment) Rules, 1994 published in Notification No. G.S.R. 791(E) in Gazette of India dated the 7th November, 1994.
 - (vi) The Bureau of Indian Standards (Recruitment to Administration, Finance and other Posts) Amendment Regulations, 1994 published in Notification No. BIS/EC/REG/9 in Gazette of India dated the 19th December, 1994.
- [Placed in Library. See No. LT 7409/95]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1993-94.
 - (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 7410/95]

- (4) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year, 1993-94.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT 7411/95]

Review on the working of and Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for 1993-94 and Statement showing reasons for delay in laying these Papers.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of Companies Act, 1956 :
 - (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1993-94.